

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2018  
(CA No.253/C-III/ND/19)

In the matter of :

Ms. Sony Pictures Networks India (P) Ltd

.. PETITIONER

Vs.

Ortel Communications Limited

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.4.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Anshul Chhabra, PCS on behalf of R.P. in CA  
No.247 & 253 of 2019, Mr. Kunal Tandon and  
Ms. Niti Jain, Advocates

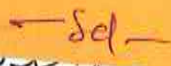
For the Respondent/Corporate Debtor : Mr. Pawan Sharma, Mr. Anuj Shah, Advocates  
For the Intervener :

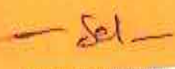
ORDER

Learned Counsels for the parties are present. Learned Counsel for the Applicant in CA No.246/C-III/ND/2019 as well as Ld. Counsel for the applicant, being the Resolution Professional (RP) are present.

In relation to the Application for impleadment of the applicant, M/s. Sony Pictures Networks India (P) Ltd, as prayed for in CA-246/C-III/ND/2019, an opportunity is given to the R.P. to file its reply, if any.

Let both these applications be listed for enquiry on 01.5.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit